

(10) ABJ

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH.
O.A. No. 437 of 1987.

Ajay Kumar Nishad.....Applicant.

Versus
Union of India & others.....Respondents.

Hon'ble Mr. A. B. Gorthi, A. M.

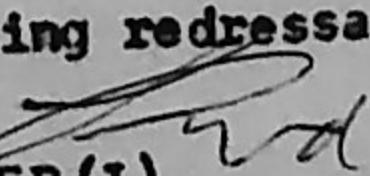
Hon'ble Mr. S. N. Prasad, J. M.

(By Hon'ble Mr. A. B. Gorthi, A. M.)

This application has been filed by Ajay Kumar Nishad praying that the order of discharge dated 3.6.86, passed by the Air Officer Commanding, 29 Wing, Air Force may be quashed.

2. The facts stated in the application bring out that the applicant was selected as Air Man (Musician) on 4.4.84 and was enrolled on 19.4.84 and was serving in Rank of AC in 19 Wing Air Force from where he was discharged vide impugned order of discharge. From these facts, it is abundantly clear that the applicant before us was a member of Indian Air Force. Section 2(a) of the Administrative Tribunals Act, 1985 lays down that the provisions of the Act shall not apply to any member of Naval, Military or Air Forces or any other Armed Forces of the Union. Accordingly, the applicant is not entitled to seek any relief from this Tribunal.

In the result, the application is dismissed as not maintainable. The applicant shall be at liberty to approach the appropriate forum for seeking redressal of his grievance.


MEMBER (J)


MEMBER (A)

DATED : MAY 20, 1992

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